

**Instructions regarding Supply of
Vanaspati to Bulk Consumers**

2511. SHRI HARISH KUMAR GANGWAR: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether the Commissioner Food and Supplies, Delhi ordered in mid-December, 1981 that Vanaspati Ghee in packs of 16.5 kg. will not be sold to Bulk Consumers in excess of the quantity supplied to them during the corresponding period last year and that a bulk consumer who had not maintained any account may be supplied one tin of 16.5 kg. every week after opening the lid;

(b) if so, what has been the impact of this order, was the response poor from the bulk consumers for fear of their exposition of evading the payment of sales-tax;

(c) wherefrom are these bulk consumers getting rapeseed and palm oil which are being used in place of Ghee—has any survey been carried out; and

(d) should the supplies to retailers be not opened with such restrictions as may be considered appropriate and justifiable for the easy and smooth availability of this essential consumer item?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) and (b) Yes, Sir. The supply of vanaspati to bulk consumers was restricted on the basis of recorded purchases in the corresponding month of the previous year. It has had a salutary effect of checking sales-tax evasion.

(c) Rapeseed oil and RBD palm oil are issued to the Delhi Administration for the public distribution system. Every card holder is supplied 4 kg. of oil for a month. These oils are not supplied to the bulk consumers. The Delhi Administration has made checking of bulk consumers from time to time; but no rapeseed oil or palm oil has been found in their premises.

(d) The sale of vanaspati is being regulated. Sale by licensed retailers only is allowed by the Delhi Administration.

Properties changing hands in Delhi

2512. DR. A. U. AZMI:

SHRI RAJNATH SONKAR
SHASTRI:

Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to USQ 2512 on 7 December 1981 regarding registration of sold property and state:

(a) how many properties/land changed hands during the course of the last five years together with the amount of net loss to the State in the form of Estate duty, Court fee etc.;

(b) will a survey of the Union Territory of Delhi be undertaken of all the houses/flats/land in conjunction with the records of the Government and MCD House tax department to arrive at a conclusion of the cheating of Government by unscrupulous people by changing property into different hands bringing in high rate of inflation and cost of land with the help of inducting black money in the trade and jeopardising the economy of the country as a whole; and

(c) if not, reasons thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

National Capital region

2513. DR. A. U. AZMI:

SHRI JAGDISH TYTLER:

Will the Minister of WORKS AND HOUSING be pleased to refer to the replies given to Starred Question No. 213, Unstarred Questions 47 and 158 on 31 August, 1981, 23rd November,

1981 and 7 December, 1981 regarding population growth in cities; national capital region and congestion in big cities and state:

(a) whether views of the State Governments of UP, Haryana, Rajasthan and Lieutenant Governor Delhi have since been obtained;

(b) progress made for the planning and development of the National Capital Region to reduce pressure on Delhi and satellite towns within or near the metropolitan cities;

(c) steps taken to deconcentrate the wholesale markets of Delhi to improve the chaotic conditions prevailing there; and

(d) details of the action taken to decentralise the industrial, commercial and administrative activities from industrial areas of large cities together with the scheme for the integrated rural development and bringing more items under village and cottage industries, banning their production in the large industrial houses, with demand thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) The National Capital Region Plan which was approved in September 1973 by a High Powered Board, envisages the orderly development of Delhi and the surrounding areas in the States of Rajasthan, U.P. and Haryana within the delineated region and the development of identified ring towns in these States. The central loan assistance under this scheme is provided for the integrated urban development of selected ring towns under a Central sector scheme. The loan assistance is restricted to 50 per cent of the cost of the approved project subject to the provision of matching funds by the State Government. At present 5 towns viz. Meerut and Hapur (in U.P.) Gurgaon & Panipat (in Haryana) and Alwar (in Rajasthan) are being de-

veloped under the Central sector scheme for the region. The scheme has been continued during the Sixth Plan period and a provision of Rs. 10 crores is provided in the Plan budget under central sector for giving central assistance during the Plan.

(c) This is provided in the Master Plan of Delhi.

(d) (i) As reported by the Department of Industrial Development, under the existing policy for location of industries, no new licences for further industrial activity within the standard urban area of metropolitan cities with a population of over 10 lakhs and within municipal limits of cities with a population of over 5 lakhs as per the 1971 Census are to be issued.

(ii) The Sixth Plan document suggests positive inducements for setting up industrial, commercial and professional establishments in small, medium and intermediate towns.

(iii) About 1000 items are exclusively reserved for production in the small scale sector. Medium scale and large scale units are prohibited from producing these items reserved for small scale sector.

(iv) According to the Sixth Plan document, the integrated rural development project will be operative in all the blocks under a centrally sponsored scheme.

हिन्दी अधिकारियों के पदों हेतु भर्ती
नियमों में असंगति

2514. श्री राम बिलास पासवान :
क्या सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय और संबंधित तथा अधीनस्थ कार्यालयों में हिन्दू अधिकारियों के बित्तने पद हैं और इन पदों के वेतनमान तथा भर्ती नियम क्या हैं ;